

44
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

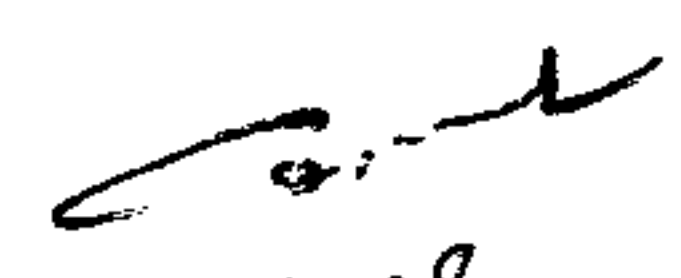

C.P. No. 51/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2018**

Name of the Company: Krishak Bharati Cooperative Ltd.
V/s.
Gujarat State Energy Generation Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CS MANOJ HURKAT PCS		R-1	
2.	KAMYA SHAH CON BEHALF OF ARJUN JOSHI	ADVOCATE	PETITIONER	

ORDER

Advocate Ms. Kamyah Shah i/b Mr. Arjun Joshi is present for the petitioner. PCS Mr. Manoj Hurkat is present for the R-1.

Further two weeks time is granted to the counsel for the respondent to file affidavit and reply in the main Company Petition No. 51/2018 by serving an advance copy to the other side and the petitioner is at liberty to deal with the same.

List the matter on 21.01.2019


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 30th November, 2018.